

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
FROST INTERNATIONAL LIMITED OPERATING IN TRADING OF
DIVERSE COMMODITIES AT MUMBAI, DELHI, KANPUR, KOLKATA AND AHMEDABAD
(Under Regulation 36A (1) read with Regulation 36B (6A) of the Insolvency and Bankruptcy
Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with CIN	Frost International Limited U05001MH1995PLC243081
2.	Address of the registered office	709-C Wing, One BKC, Near Indian Oil Petrol Pump, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, Maharashtra, India
3.	URL of website	http://www.frostinternational.in/
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi, Kanpur, Kolkata, Ahmedabad, Mehsana, Patan, Tuticorin and Tirunelveli.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	No operations during last financial year
7.	Number of employees/ workmen	7
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	http://www.frostinternational.in/ OR Details can be sought by emailing to cirpfil@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://www.frostinternational.in/ OR Details can be sought by emailing to cirpfil@gmail.com
10.	Last date for receipt of expression of interest	September 04, 2024
11.	Date of issue of provisional list of prospective resolution applicants	September 09, 2024
12.	Last date for submission of objections to provisional list	September 14, 2024
13.	Date of issue of final list of prospective resolution applicants	September 17, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	September 17, 2024
15.	Last date for submission of resolution plans	October 17, 2024
16.	Process email id to submit EOI	cirpfil@gmail.com

Notes: (i) An expression of interest was invited on April 10, 2023, for the Corporate Debtor as a whole and no resolution plan was received during the said process. Subsequently, fresh expression of interest was invited on July 18, 2023 for the sale of one or more assets of the Corporate Debtor in terms of Regulation 36B (6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) and in response to which several resolution plans were received. Subsequently, the Resolution Professional filed Interlocutory Application no. IA 2262/2024 in C.P. (IB)/973(MB)2020 for lifting/vacating the attachment imposed by the Directorate of Enforcement in relation to the assets of the Corporate Debtor which are subject matter of the provisional attachment order dated June 28, 2021. With respect to the said IA, The Hon'ble National Company Law Tribunal, Mumbai Bench, in its order dated July 15, 2024 ("NCLT Order") held as follows: "In view of the provisions of 32A (2) of the Code, we consider it appropriate to clarify that the Attachment order in relation to the assets/properties of the Corporate Debtor shall stand lifted/vacated upon approval of the Resolution Plan in relation to the assets/properties of the Corporate Debtor dealt with a such Plan, provided such Plan is approved by this Tribunal and such Plan does not result into change in control of the Corporate Debtor to the person is specified in Section 32A(2)(i/i) of the Code."

In light of the said NCLT Order, the Committee of Creditors ("CoC") of the Corporate Debtor approved the issuance of this expression of interest.(ii) The timelines specified above can be modified by the CoC in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of CIRP of the Corporate Debtor, please refer to the detailed Invitation for EOIs published with this Form-G available at the website of the Corporate Debtor <http://www.frostinternational.in/>

SD/-**Amit Chandrakant Shah**

Resolution Professional in the matter of CIRP of Frost International Limited

IBBI IP Registration no. IBBI/IPA-001/IP-P00821/2017-2018/11397

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IBBI Registered Email Address: ipamitshah@gmail.com

Date: August 20, 2024

Place: Mumbai

